

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2969**  
ANSWERED ON 18/03/2026

**RASHTRIYA GRAM SWARAJ ABHIYAN (RGSA)**

2969 # SHRI AMAR PAL MAURYA:  
SHRI RYAGA KRISHNAIAH:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the State-wise/UT-wise details of funds released, utilized and pending under Rashtriya Gram Swaraj Abhiyan (RGSA) during financial year 2025–26;
- (b) the details of Gram Panchayat Bhawans and computers approved under RGSA during 2025–26 and their current status of completion;
- (c) the monitoring mechanism in place to ensure effective utilisation of RGSA funds by States/UTs;
- (d) the extent of adoption of eGram Swaraj and Public Financial Management System (PFMS) integration for transparent fund flow at the Panchayat level;
- (e) whether third-party evaluation findings of revamped RGSA have led to any policy modifications; and
- (f) if so, the details thereof?

**ANSWER**

THE MINISTER OF PANCHAYATI RAJ

(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH)

(a) The State/UT-wise details of funds allocated, released, and utilised under the Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) during FY 2025-26 are at **Annexure-I**. District-wise data is not maintained centrally.

(b) Panchayat, being “Local Government”, is a State subject and part of the State list of the Seventh Schedule of the Constitution of India. Thus, the primary responsibility of providing dedicated office infrastructure for Gram Panchayats and internet connectivity in Panchayats lies with States/UTs. The States/ UTs have to ensure that the Gram Panchayat Bhawan is available and functional, with provisions such as public seating, space for Gram Sabha meetings, information walls, multifunctional rooms, etc., to support effective governance and community use. However, under the Centrally Sponsored Scheme of Revamped Rashtriya Gram Swaraj Abhiyan (RGSA), the Ministry supplements the efforts of States/UTs in building Panchayat

infrastructure and Computers and peripherals, at a limited scale, with particular focus on the North Eastern States.

The details of Gram Panchayat Bhawans and computers approved under RGSA during 2025–26 and their current status is at **Annexure-II**. District-wise data is not maintained centrally.

(c) The implementation of the scheme is closely monitored through various mechanisms, such as meetings, video conferences with State officials, and field visits by senior officers. The Central Empowered Committee of the Rashtriya Gram Swaraj Abhiyan (RGSA), while approving a State's Annual Action Plan, considers the progress of scheme implementation and fund utilization. States and Union Territories are consistently reminded to submit the requisite documents, including Utilization Certificates and Auditor's Reports, in compliance with the Ministry of Finance instructions to regulate fund releases. Fund releases and expenditure under RGSA are tracked through the Public Financial Management System (PFMS). States/UTs also submit quarterly and annual progress reports.

In addition, the Training Management Portal (TMP) has been put in place to monitor the real-time progress of trainings conducted by States/UTs under the scheme, thereby enhancing transparency and accountability

(d) Under the Revamped Rashtriya Gram Swaraj Abhiyan (RGSA), the Ministry is implementing the e-Panchayat Mission Mode Project (MMP) to promote transparency, accountability, and efficiency in Panchayat functioning. The eGramSwaraj application supports digital planning, accounting, monitoring, and online payments, and its integration with the Public Financial Management System (PFMS) has enabled streamlined fund flows, with more than Rs. 52,161 crore transferred during FY 2025-26 and 2,54,604 (96.36%) Gram Panchayats uploading their Gram Panchayat Development Plans (GPDPs). To further enhance transparency, eGramSwaraj has been integrated with the Government e-Marketplace (GeM), while citizen-centric applications such as Meri Panchayat, Panchayat NIRNAY, and AuditOnline provide public access to Panchayat information and facilitate online audits, including of Central Finance Commission grants.

(e) and (f) To assess the effectiveness and to propose the corrective measures to strengthen Panchayati Raj Institutions, an external evaluation of the Revamped RGSA has been undertaken through the Institute of Rural Management, Anand (IRMA). In addition, NITI Aayog has commissioned an independent assessment of RGSA to provide complementary evidence on outcomes. The evaluations indicate that the scheme's structured, multi-layered capacity-building, combining classroom/thematic modules, exposure visits, and digital learning, has enhanced PRI capacities in Panchayat operations, planning, and implementation (including GPDP), digital governance, citizen engagement, and financial management. Post-training assessments record measurable gains in knowledge and practice, supporting more effective local governance and the localization of SDGs.

\*\*\*\*

**Annexure-I**

**Annexure refers to in reply to part (a) of the Rajya Sabha Unstarred Question No. 2969  
18/03/2026 regarding Rashtriya Gram Swaraj Abhiyan (RGSA)**

**The State/UT-wise details of funds allocated, released, and utilised under the Revamped  
Rashtriya Gram Swaraj Abhiyan (RGSA) during FY 2025-26.**

**(Rupees in crore)**

S. No.	States/ UTs	2025-26 (as on 28.02.2026)		
		Funds Allocated	Funds Released	Fund utilized
1	Andaman & Nicobar Islands	1	1	1.81
2	Andhra Pradesh	30	30	35.02
3	Arunachal Pradesh	52	52	54.04
4	Assam	55.71	55.71	57.22
5	Bihar	35	35	35.69
6	Chhattisgarh	30	30	29.7
7	Dadra & Nagar Haveli and Daman & Diu	1.25	1.25	1.71
8	Goa	1	1	1.29
9	Gujarat	7.5	7.5	10.62
10	Haryana	17.5	17.5	29.17
11	Himachal Pradesh	14	14	18.77
12	Jammu & Kashmir	50	50	64.34
13	Jharkhand	15	15	21.62
14	Karnataka	20	20	22.81
15	Kerala	18	18	20.63
16	Ladakh	0.5	0.5	0.21
17	Lakshadweep	0	0	0
18	Madhya Pradesh	42	42	64.09
19	Maharashtra	53	53	80.52
20	Manipur	3.55	3.55	8.95
21	Meghalaya	7.5	7.5	4.64
22	Mizoram	15	15	17.68
23	Nagaland	10	10	11.21
24	Odisha	55	55	80.26
25	Puducherry	0	0	0

26	Punjab	30	30	34.02
27	Rajasthan	10	10	22.96
28	Sikkim	3	3	4.28
29	Tamil Nadu	20	20	51.67
30	Telangana	3	3	24.83
31	Tripura	30	30	27.16
32	Uttar Pradesh	20.24	20.24	53.35
33	Uttarakhand	40	40	26.77
34	West Bengal	40	40	71.09
	<b>Sub-Total</b>	<b>730.75</b>	<b>730.75</b>	
	Other Implementing Agency	20.78	20.78	20.58
	<b>Total</b>	<b>751.53</b>	<b>751.53</b>	<b>1008.71</b>

Fund utilization includes the Central Share, the State Share, and the unspent balance of the previous year. Funds released represent the Central Share only. For FY 2025–26, the releases comprise funds through both SNA till 30<sup>th</sup> June 2025 and SNA-SPARSH since 1<sup>st</sup> July 2025.

**Annexure-II**

**Annexure refers to in reply to part (b) of the Rajya Sabha Unstarred Question Diary No. S8307, U5940, U5944 18/03/2026 regarding Rashtriya Gram Swaraj Abhiyan (RGSA)**

**Details of Gram Panchayat Bhawans and computers approved under RGSA during 2025-26 and their current status**

S. No.	State/UTs	2025-26 (As on 28.02.2026)			
		GP Bhawans Approved	GP Bhawans Constructed	Computers Approved	Computers Procured
1	Andhra Pradesh	0	0	0	0
2	Arunachal Pradesh	0	30	0	736
3	Assam	0	110	868	868
4	Bihar	0	0	2000	0
5	Chhattisgarh	70	0	4585	0
6	Goa	0	0	25	0
7	Gujarat	0	0	43	0
8	Haryana	0	0	0	22
9	Himachal Pradesh	18	21	75	0
10	Jammu and Kashmir	0	185	0	0
11	Jharkhand	0	0	0	0
12	Karnataka	0	0	0	0
13	Kerala	0	0	200	200
14	Madhya Pradesh	0	0	0	0
15	Maharashtra	0	113	680	0
16	Manipur	0	0	0	0
17	Meghalaya	0	4	0	0
18	Mizoram	0	30	0	140
19	Nagaland	0	0	344	0
20	Odisha	500	0	200	200
21	Punjab	500	0	4000	0
22	Rajasthan	6	0	0	0
23	Sikkim	0	7	0	50
24	Tamil Nadu	0	0	0	0
25	Telangana	0	11	1834	1834
26	Tripura	61	0	18	0
27	Uttar Pradesh	200	80	0	0
28	Uttarakhand	200	96	3000	493
29	West Bengal	87	0	1600	0
30	Andaman & Nicobar	2	0	0	0
31	The Dadra & Nagar	0	3	0	0

	Haveli and Daman & Diu				
32	Lakshadweep	0	0	0	0
33	Ladakh	0	0	0	0
34	Puducherry	0	0	0	0
	<b>Total</b>	<b>1644</b>	<b>690</b>	<b>19472</b>	<b>4543</b>